

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 9(ND)/2013
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.02.2017

NAME OF THE COMPANY: Sh. Lokesh Anand

V/s.

M/s. Om-Dot Courier and Cargo Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242
of the Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
-------	------	-------------	----------------	-----------

1) MR. KRISHWENDU DATTA, ADVOCATE

2) MS. SHWETA SHARMA, ADVOCATE

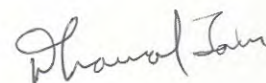
3) MR. DIGGAJ PATHAK, ADVOCATE

} FOR
PETITIONERS



4) MR. DHAVAL JAIN, ADVOCATE

FOR
RESPONDENTS



5) MR. K. Prem Anand, Adv.

MS. Vasudha Sen, Adv.

MS. Ransara Poo Jyawa, Adv.

2 & 3

FOR



ORDER

CA 31/PB/2017

This is an application with prayers for interim order. Notice of the application.



Contd.....

A copy of the application has already been furnished to the learned counsel for the respondent Nos. 2, 3 & 4. Let a copy of the same be furnished to the learned counsel for the respondent 1 company.

Learned counsel for the respondents undertakes to file reply, if any, within two weeks with a copy in advance to the counsel opposite. Rejoinder, if any, be filed within a week thereafter.

Keeping in view the statement of account filed by the respondent 1 company and the details provided under Note (5) 'short term borrowings', we are inclined to pass a further interim order in addition to order dated 02.06.2016. A perusal of the aforesaid document shows the loan payable on demand by six specified companies namely Logistics Pvt. Ltd., Como Info Solutions, Greatfin Leasing & Credit Ltd., Harlyeli Travellers Pvt. Ltd., Opal Buildwell Pvt. Ltd. and Sun Sain In Pvt. Ltd. It has been represented that on searching the website of Registrar of the Companies, Ministry of Corporate Affairs the names of the aforesaid companies is not available at all. According to the learned counsel for the applicant these entries showing the statement of account could not be relied upon and therefore interim order to protect the interest of the petitioner be passed. Accordingly, respondent No. 2 is directed to maintain status quo with regard to the share holding of the company till the next date of hearing.

Let this application be listed on 15.02.2017. The pleadings of the application be completed before the adjourned date by exchanging the copies.

SDI—
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT
SDI—
(R. VARADHARAJAN)
MEMBER (J)